GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3107 ANSWERED ON 22/03/2022

SANCTIONING OF ROADS

3107. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is true that out of nearly 19,000 kms of roads sanctioned under Pradhan Mantri Gram Sadak Yojana (PMGSY)-I, II, III and Road Connectivity Project for Left Wing Extremism Areas (RCPLWEA), still more than 2,800 kms of roads to be completed in Andhra Pradesh;
- (b) whether it is also true that there are still 250 roads to be completed out of the sanctioned 5,100 roads;
- (c) if so, the time by which the Ministry is going to complete the left out roads;
- (d) whether Ministry is aware that due to cyclones, incessant heavy rains, many rural roads have been damaged in Andhra Pradesh; and
- (e) if so, financial and other assistance that the Ministry going to extend to carryout repairs and restore those roads in Andhra Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) & (b) The State of Andhra Pradesh has been sanctioned 5,104 road works of 18,947 Km under Pradhan Mantri Gram SadakYojana (PMGSY)-I, II, III and Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA), against which 4,720 road works of 15,930 Km have been completed and 384 road works of 2,516 Km are under various stages of execution, as per the intervention/vertical-wise details given below:-

Road length in Km

Intervention/ vertical	Sanctioned		Completed		Balance*	
	No. of roads	Road length	No. of roads	Road length	No. of roads	Road length
PMGSY-I	4,439	13,769	4,399	13,194	40	142
PMGSY-II	174	1,331	173	1,283	1	7
RCPLWEA	192	1,533	95	823	97	696
PMGSY-III	299	2,314	53	630	246	1,671
Total:	5,104	18,947	4,720	15,930	384	2,516

^{*}Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

- (c) The construction of roads is done by the State Government. The Ministry has given a deadline of September, 2022 for completion of PMGSY-I & II and March, 2023 for RCPLWEA. The implementation period of PMGSY-III is upto March, 2025.
- (d) & (e) Rural roads is a state subject. As per the programme guidelines of PMGSY, maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of the 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per maintenance cycle, from time to time, which are also financed by the state governments.

There is no provision under PMGSY for special repairs and re-construction of roads damaged due to natural disasters. The state may use funds for such repairs, available under various other provisions.
